



2026:AHC:28259

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4909 of 2026

Champa Devi

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pradeep Kumar Chaurasia
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite party to notice and keeping this petition pending before this Court. However, in case the opposite party feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2/Commissioner Gorakhpur Region Gorakhpur to decide Revision No.398 of 2025 (Computer Case No.C202505000000398)) (Khusbu Vs. Champa Devi and others) expeditiously.
4. The matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Commissioner Gorakhpur Region Gorakhpur to decide the aforesaid Revision ***strictly in accordance with law*** but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 9, 2026

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